Annexure 7
Name of the Corporate Debtor: Reliance Home Finance Limited
Date of commencement of CIRP: 16-09-2025
List of Creditors as on: 10-07-2026

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
1	Assistant Commissioner of Income Tax	-	25-11-2025	181,097,040,310	37,939,702,060.00	Government Dues	-	-	No	-	-	-	143,157,338,250.00	-	Partial Claim has been Admitted as Disputed Operational Debt and balance amount has not been admitted for the purpose of CIRP.
2	Deputy Commissioner of Income Tax TDS	-	07-01-2026	223,186,957	3,280.00	Government Dues	-	-	No	-	-	-	223,183,677.00	-	Partial Claim has been Admitted and balance amount has not been admitted for the purpose of CIRP.
	Total			**181,320,227,267.00**	**37,939,705,340.00**		**-**	**-**		**-**	**-**	**-**	**143,380,521,927.00**	**-**	

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.
2. The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.
3. It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.
4. The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.
5. It is further requested that if any creditors who don’t find their names in the present list, may further send a reminder email at the process email id (cirp.rhfl@yahoo.com), to follow-up on their claim for quick actions.